

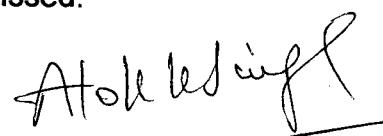
7.3.2012

For Applicant: Sri A.C. Mishra.

Heard. This Contempt petition is misconceived simply because as per order dated 26.8.2011 the exhaustive representation was to be moved within 3 weeks from the date of judgment i.e. 26.8.2011, but the representation is said to have been filed in the month of November, 2011. Therefore, this Contempt petition is dismissed.



(S.P. Singh)  
M(A)



(Justice Alok K. Singh)  
M(J)

Girish/-

~~copy of order  
dated 07-3-12  
for Alok  
13-3-12~~